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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI.

RA.150/91 in
OA.1593/90 and
MP.2635/91

Date of Decision: 3-12-91

Shri Subash Chander

Applicant

None

Counsel for the Applicant

Vs.

Union of India & Ors.

Respondents

None

Counsel for the Respondents

CORAM:

The Hon'ble Shri P.K. KARTHA, Vice Chairman(J)

The Hon'ble Shri B.N. Dhoundiyal, Member(A)

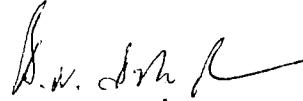
JUDGEMENT

(of the Bench delivered by
Hon'ble Shri B.N.Dhoundiyal, Member)

The Petitioner in this R.A. and M.P. is the original applicant in OA.1593/90 which was disposed of by Judgement dated 24.7.91. The relief sought by him related to his posting in the pay scale of Rs.1640-2900 against a post carrying the pay scale of Rs.2000-3200. After going through the records and hearing both parties, the Tribunal held that the application was not maintainable and dismissed the same.

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2. We see no error of law apparent on the face of the Judgement. The petitioner has also not brought out any new facts warranting a review of the Judgement. It may be that he is dissatisfied with the conclusion reached by the Tribunal. In that case, the proper course for him would be to prefer an appeal in the Supreme Court and not to reagitate the matter by filing a review petition. The petition as well as the MP filed by him are, therefore, rejected.


(B.N. DHCUNDIYAL) 87(4),

MEMBER(A)


(P.K. KARTHA) 3/12/91
VICE CHAIRMAN(J)

kam.